

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.225 of 1996

Wednesday, this the 28th day of February, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C J George, Senior Telephone Supervisor
(Operative), Telephone Exchange,
Muvattupuzha, residing at Chempakasseril
House, Melukavu P.O., Palai. .. Applicant

By Advocate Mr T V Varghese.

Vs

- 1 Union of India represented by its Secretary,
Government of India, Department of
Telecommunications, New Delhi.
- 2 The General Manager (Telecom District),
Office of the General Manager,
Telecommunications, Ernakulam.
- 3 Mrs Sathi, W/o Late Sasidharan Nair,
Type C-1 Quarter, Telecom Complex,
Muvattupuzha. .. Respondents

The application having been heard on 28th February 1996,
the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant an employee of the Telecom Department,
seeks to quash an allotment of quarters made to third
respondent, widow of a deceased employee.

2 Applicant himself was allotted accommodation in
Valloorkunnam in the year 1994. He preferred to have
accommodation at Muvattupuzha, which is a kilometre and
half away from Valloorkunnam and made an application for
allotment of quarters at Muvattupuzha. According to him,
he ranks first in the priority list for allotment. Third
respondent's occupation of quarters stands in his way of

getting allotment and hence he seeks to quash the same. Applicant is virtually seeking an order of eviction. This is not a matter in the jurisdiction of this Tribunal, and a collateral relief cannot be obtained at the hands of this Tribunal.

3 Whether third respondent is occupying departmental quarters without authority, whether the department has power to allow a widow to stay on compassionate grounds etc. are not matters which arise for consideration. Applicant has made A-6 representation before second respondent. It is for that respondent to examine the representation and take a suitable decision thereon. He will do so within two months from today. We make it clear that we have not expressed any opinion on the merits.

4 Application is disposed of as aforesaid. No costs.

Dated the 28th February, 1996.


P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)

VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A6

True copy of the representation by the applicant
dated 14.6.1995 addressed to the General Manager,
Telecom District, Ernakulam.